

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/840(CHE)/2024
PETITION NUMBER : CP(IB)/1269CHE/2019
NAME OF THE APPLICANT : Ramela Rangasamy (Liquidator)
(Hydrolina Biotech Pvt Ltd)
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 35(1)(n) & Sec 60(5) of IBC, 2016

ORDER

Ld. Counsel Mr. Ganesh V Arnala for the Liquidator.

This application has been filed to take on record the 8th Progress Report which has been filed with a delay of 69 days.

The Applicant sought condonation of delay of 69 days. The reason for delay is mentioned in para 4 as the delay occurred due to the delay in getting “No Dues Certificate”.

In view of the above the delay is condone and the report is taken on record.

IA(IBC)/840(CHE)/2024 is accordingly disposed off.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk